

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

O.A. 1149 of 1996.

(U N L I S T E D)

Date of Order: 18.9.96.

Present: HON'BLE MR.JUSTICE A.K.CHATTERJEE, VICE-CHAIRMAN.
HON'BLE MR.M.S.MUKHERJEE, ADMINISTRATIVE MEMBER.

SRI MOHAN CHANDRA SANTRA

-VS-

UNION OF INDIA & ORS.

For the petitioner: Mr.Sandip Ghosh, counsel,
with Mrs.Kalyani Saha
Kundu, counsel.

For the respondents: NONE.

O R D E R

M.S.Mukherjee, A.M.

This is filed as an unlisted motion to-day by Mr.Sandip Ghosh, 1d.counsel, appearing on behalf of the petitioner leading Mrs.K.S.Kundu, 1d.counsel. None appears for the respondents.

The petitioner is aggrieved by the Order dt.14.8.96 at Annexure-E to this petition, issued by the Superintending Archaeologist and he has prayed for an interim Order for staying the said Order.

None is present for the respondents as no notice has been given to them. However, on hearing the 1d.counsel for the petitioner, we dispose of the petition at this stage with the order that the petitioner shall within 3 days make a self-contained ^{representation} petition before the respondent no.3 and simultaneously with a copy be sent to respondent no.4 and respondent no.3 shall appropriately decide the said representation regarding cancellation of the impugned transfer order prayed for. Till such

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disposal of the representation by the respondent no.3 , the said impugned transfer order shall remain stayed, in case this has not yet been given effect to, so far as the petitioner is concerned.

Let a Plain Copy of this Order be given to the
N^o 1d. counsel for the petitioner who shall forthwith
communicate the Order to the petitioner ~~along with its enclosures to all~~
the respondents concerned.

Mukherjee
(M. S. Mukherjee)

Member (A)

A. Chatterjee
(A. K. Chatterjee)
Vice-Chairman.